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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 69/241-244/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Bharat P. Raut & Ors.  
V/s.  
Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	RAHUL CHITNIS	ADVOCATE	} PETITIONERS	✓
2.	NACHIKET DAVE	ADVOCATE		
3.	ALAY DAVE	ADVOCATE		
4.	Jaimin R. Dave for Mrs. Swati Soparkar	Advocate	? Resp. No. 1 to 9	

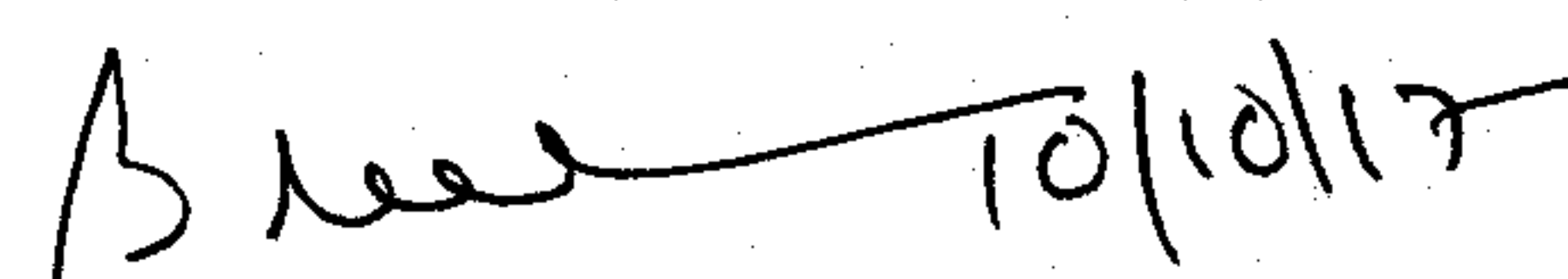
**ORDER**

Learned Advocate Mr. Rahul Chitnis with Learned Advocate Mr. Nachiket Dave present for Original Petitioners. Learned Advocate Mr. Jaimin Dave i/b Learned Advocate Mrs. Swati Soparkar present for Original Respondents no. 1 to 9.

None appeared for Respondent no. 10 in spite of service of notice.

Learned Counsel appearing for Respondents no. 1 to 9 made a statement that Respondent no. 10 is out of country and she will abide by the terms and consents.

For orders in terms of consent terms, list the matter on 12.10.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 10th day of October, 2017.